

Handloom Weavers Societies and State Handloom Development Corporations ;

- (ii) Loan and grant assistance to handloom weavers in the Co-operative sector for replacement and modernisation of looms ;
- (iii) Managerial subsidy to handloom Cooperatives ;
- (iv) Assistance for certain of pre-loom and post-loom processing facilities
- (v) Intensive Handloom Development Projects/Export Production Projects for the benefit of the handloom weavers outside the Co-operative fold ;
- (vi) Janata cloth scheme for providing substained employment to handloom weavers and cheap cloth to the weaker sections of the Society ;
- (vii) Grant of Special Rebate on sale of handloom cloth ;
- (viii) Reservation of certain articles for exclusive production on handlooms ; and
- (ix) A network of Institutes of handloom Technology and Weavers' Service Centres have been set up in order to undertake research in increasing productivity and provide services for improving the quality, designs and finish of handloom products.

Reduction in I.D.A. Assistance to India

*910. **SHRI BRAJAMOHAN MOHANTY:** Will the Minister of FINANCE be pleased to state :

(a) whether assistance to India from the International Development Association has been reduced during last three years ;

(b) whether China's entry into IDA has resulted in substantial reduction of assistance to India ;

(c) whether USA and other developed countries are pleading before IDA and international financial institutions to reduce the aid as India has thrust forward its economy in comparison with other developing countries ;

(d) whether India is urging upon IMF for re-scheduling the repayment schedule of developing countries of IMF accommodation and for more SDR to accommodate them to meet the liquidity position ;

(e) whether IMF has made any structural reform to remove the imbalance between developed and developing countries and if so, the details ; and

(f) the reaction of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir. Commitment to IDA credits to India which was approximately 40% of total credits to all countries upto the World Bank's fiscal year 1981 has gradually come down to 33.5% in fiscal year 1982 to 31.8% in fiscal year 1983 and to 28% in fiscal year 1984.

(b) Yes, Sir.

(c) Country allocations of IDA funds and other international financial institutions are made by the Executive Board/Management Committees of the agencies. As the proceedings of the Board/Committees are not public, it is not appropriate to comment on the stand taken by developed countries individually or as a group.

(d) Yes, Sir. The meeting of the G-24 (developing countries Ministers held on 16th April, 1985 (just prior to spring meetings of the Interim and Development Committee) in which India participated appealed that the policy of

multi-year re-scheduling of debts of developing countries should be followed. The Committee also supported the need for a substantial issue of SDRs in the Fourth Basic Period. The Interim Committee (which is a Committee of the Governor of IMF) which met on 17th April, 1985 welcomed the intention of the Paris Club to consider multi-year rescheduling, if appropriate, but could not reach an agreement on allocation of SDRs in the Fourth Basic Period. The Interim Committee, therefore, agreed to consider this matter at its next meeting in October, 1985.

(e) The Interim Committee of the IMF on April 19, 1985 noted that improvements of the international monetary system were currently under study and it was agreed that the Committee would review these issues at its next meeting in Seoul in October, 1985.

(f) Our reaction can be formulated only after the proposals are made known.

[*Translation*]

Decline in Export of Cotton Textiles

*911. DR. B. L. SHAILESH : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether there has been some decline in the export of cotton textiles to western countries during the last two years ; and

(b) if so, the major reasons therefor and remedial measures proposed in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEX-

TILES (SHRI CHANDRASEKHAR SINGH) : (a) No, Sir.

(b) Does not arise.

[*English*]

Pending Appeals and Revision Applications for Customs Disputes

*912. SHRI BHOLA NATH SEN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken steps to speed up disposal of appeals and revision applications in respect of Customs disputes ;

(b) if so, the details of the steps taken and the results thereof ;

(c) the total number of appeals and revision applications in respect of Customs disputes pending as on 31st day of March 1985, 1984 and 1983 ; and

(d) the number of such appeals/revision applications pending for more than six months/one year on the dates mentioned above ?

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Steps have been taken to expedite disposal of Customs appeals and Revision Applications by Collectors of Customs (Appeals) and Central Government respectively, by appropriate deployment of the available man-power and maintaining watch over disposal of cases. This has resulted in significant reduction in the number of pending cases.

(c) and (d). The required information is given in the attached statement.

Statement

(To reply to Lok Sabha Question No. 912 for 17.5.1985)

	Date	Total No. of pending cases.	No. of cases pending between 6 and 12 months	No. of cases pending for over 1 year
1	2	3	4	5
Revision	(i) 31.3.83	2688	2262	426